

Transfer of land by occupants in the area of Motia Khan under the Jurisdiction of D. D. A.

7192. SHRI A. N. CHAWLA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that Motia Khan, Delhi area comes under the jurisdiction of the Delhi Development Authority;

(b) whether the original squatters have changed hands several times;

(c) how many times the occupants have passed on the possession of land during the last ten years and details thereof;

(d) whether all this transfer of land is being done with the connivance of the officials of Delhi Development Authority;

(e) what is the pugree money prevalent in Motia Khan for even a small plot of 100 sq. yards and whether some *dalals* are earning lakhs of rupees through these illegal and un-authorized transfer; and

(f) the action Government propose to take to check this illegal trade in land whether it is proposed to hold an enquiry into these transfers to fix responsibility and take action against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) and (c) . According to the records of the Delhi Development Authority, in 420 cases the sites changed hands once, and in 24 cases twice, during the last 10 years.

(d) No Sir.

(e) Not in the knowledge of the Delhi Development Authority.

(f) The unauthorised encroachers are liable to eviction under the Public Premises (eviction of unauthorised occupants) Act, 1958. The Act was declared *ultra vires* by the Delhi High Court, with the result that further action had to be held up.

Raising of Ceiling for Grant of House Building Loans

7193. SHRI K. LAKKAPPA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the proposal for raising the ceiling cost of houses/flats from 75 times the monthly pay of a Government servant for purpose of grant of house building loans to Government Employees has since been considered; and

(b) if so, the decision taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) and (b) . The proposal is still under consideration.

Family Planning for Adivasis

7194. SHRI RANABHADUR SINGH : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Government are aware that the Family Planning authorities of Sidhi District have thrown the inviolability of human person completely to the winds in cases of simple Adivasis in order to achieve the targets set up for them; and

(b) if the reply to part (a) be in affirmative, the steps taken in this matter?